

NATIONAL COMPANY LAW TRIBUNAL, MUMBAI BENCH
COURT III

8. I.A. 1457/2024
IN
C.P. (IB)-3367(MB)/2019

CORAM: MS. LAKSHMI GURUNG, MEMBER (J)
SH. CHARANJEET SINGH GULATI, MEMBER (T)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL
COMPANY LAW TRIBUNAL ON **02.04.2024**

NAME OF THE PARTIES: Parco Engineers M Private Limited
VS

Golden Beach Infracon Private Limited

Appearance:

For the Applicant: Ryan Dsouza a/w Akash Agarwal I/b AMR Law
SECTION 9 OF IBC, 2016

ORDER

HEARING THROUGH: VC AND PHYSICAL (HYBRID) MODE

I.A. 1457/2024

1. The above application has been filed by Omkara Assets Reconstruction Pvt. Ltd. seeking substitution of Piramal Capital & Housing Finance limited in I.A. 4769/2023 which was filed by Piramal Capital & Housing Finance Limited with Applicant i.e. Omkara Assets Reconstruction Pvt. Ltd.
2. Ld. counsel for the Applicant submits that the entire loan has been assigned by Piramal Capital & Housing Finance Limited to Omakara Assets Reconstruction Pvt. Ltd. vide assignment deed dated 13.02.2024.

3. In view of submissions made by the Applicant and going through the averment and assignment deed annexed to petition, this bench allows substitution.
4. Accordingly, the above application is **allowed and disposed of.**

Sd/-
CHARANJEET SINGH GULATI
Member (Technical)
/RKS/

Sd/-
LAKSHMI GURUNG
Member (Judicial)